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CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 850/90
~~TAX NO.~~

198

DATE OF DECISION 19.4.1991

Govind Kumar Mishra Petitioner

Mr. M.A.Mahalle Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr.S.R.Atre for Mr.P.M.Pradhan Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

The Hon'ble Mr. T.C.Reddy, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Yes

} Yes

(P.S.Chaudhuri)
Member(A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

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Original Application No.850/90

Govind Kumar Mishra,
Flat No.22, Belavedra,
Bhulabhai Desai Road,
Bombay 400 026.

... Applicant

V/s

1. Union of India through the
Secretary, Ministry of Finance
(Revenue), New Delhi.

2. Chairman, Central Board of
Direct Taxes, New Delhi.

3. Union Public Service Commission,
through its Secretary,
New Delhi.

... Respondents.

CORAM : Hon'ble Member (A), Shri P.S.Chaudhuri.
Hon'ble Member (J), Shri T.C.Reddy

Appearances:

Mr. M.A.Mahalle, Advocate,
for the applicant and Mr.
S.R.Atre, holding the brief
of Mr. P.M.Pradhan, Advocate,
for the respondents.

ORAL JUDGEMENT:

Dated : 19.4.1991

{Per. P.S.Chaudhuri, Member (A) }

This application under Section 19 of the
Administrative Tribunals Act, 1985 was filed on 19.11.90.
In it the applicant who is working as Commissioner of
Income Tax, Bombay City-II, is seeking a direction to
the respondents to promote him to the post of Chief
Commissioner of Income Tax before convening the next
EPC.

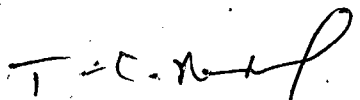
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2. When this case is called today Mr. M.A.Mahalle, learned Advocate appears for the applicant. Mr. S.R. Atre, holding the brief of Mr. P.M.Pradhan appears for the respondents.

3. Mr. Mahalle submits that the applicant would now like to withdraw the application as since he has been promoted to the post of Chief Commissioner of Income Tax. Mr. Atre has no objection to such withdrawal.

4. In view of this position, this application is dismissed as withdrawn. There will be no order as to costs.


(T.C.Reddy)
Member(J)


(P.S.Chaudhuri)
Member(A)

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